



The Jammu and Kashmir Delegation of Powers Act, 1983

Act 3 of 1983

Keyword(s):

Delegation of Power, Revenue Minister, Appeal, Revision

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**THE JAMMU AND KASHMIR DELEGATION OF POWERS
ACT, 1983.**

ACT NO. III OF 1983.

[Received the assent of the Governor on 18th March, 1983 and published in Government Gazette dated 18th March, 1983.]

An Act to provide for the delegation of powers by the Revenue Minister under various laws.

Be it enacted by the Jammu and Kashmir State Legislature in the Thirty-fourth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Jammu and Kashmir Delegation of Powers Act, 1983.

2. Delegation of powers.—The powers exercisable by the Revenue Minister to hear appeal or revision under any law, rule or order for the time being in force, shall notwithstanding anything to the contrary contained in any such law, rule or order, be exercised by such person or authority, in such cases, as he may, by order from time to time, direct.

3. Repeal and saving.—(1) The Jammu and Kashmir Delegation of Powers Ordinance, 1982 (I of 1982) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken or any order issued under the Ordinance so repealed, shall be deemed to have been done, taken or issued under this Act, as if this Act had come into force on the 8th day of November, 1982.
